of the House towards the fast growing unemployment amongst the educated youth in the country. Lakhs have got themselves registered in various employment exchanges of the country in the hope of getting job. It is clear to everybody, including the Government, that it is almost impossible to provide job to all of them. A nation wide policy was chalked out at the highest level in the Centre to encourage these youth to set up their own enterprises or small units so that they can earn their own livelihood. Also banks were instructed to provide loan to these youths after getting recommendation from District Industries Centre.

Though the District Industries Centre after carefully examining the proposal, recommends their cases to banks for loans, but it has been observed that more than 50 per cent of such cases are rejected by the banks. There are also reports of corruption and favouritism. There is tremendous discontent amongst such youth who fail to get loan even after getting it recommended by District Industries Centre.

I urge upon the Government to immediately intervene and issue orders for high level enquiry into the matter and issue instructions that such youth whose loan cases are recommended by the District Industries Centre gets the loans from the banks.

(vil) Need to ensure that Territorial Army personnel working in Government Offices and Public Undertakings are relieved for training and exercises

SHRI UTTAM RATHOD (Hingoli): The Defence Services Regulations define the Army as composed of the regular Army and the Territorial Army. We are proud of our Territorial Army for the work it did in Bangladesh for laying the railway lines after Bangladesh won its freedom and also the role played by it in Sri Lanka. The Government of India expects many civilians to join this Army.

Though the strength of our Territorial

Army today is much less than the limit fixed by the Government, it has been that the existing civilians who are in Territorial Army are being victimised bot by the Government and private undertakings. As a rule, civilians working in Territorial Army are to go for one month's training in a year but they are not relieved for exercises and training whenever there is a call from the Territorial Army.

The Government should see that when such cases of injustice are brought to the notice of Government, they should take stern action. I urge upon the Government to ensure that Government departments and organisations do not discourage its employees from joining the Territorial Army.

12.28 hrs.

CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL

[English]

THE PRIME MINISTER (SHRI RAJIV GANDHI): I beg to move\*:

"That the Bill further to amend the Constitution of India be taken into consideration."

MOTION UNDER RULE 388 RE: SUS-PENSION OF PROVISO TO RULE 66

[English]

SHRI RAJIV GANDHI: I beg to move:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business on Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1989 in as much as it is dependent upon the Constitution (Sixty-fourth Amendment) Bill, 1989."

MÅ. SPEAKER: The question is:

<sup>\*</sup>Moved with the recommendation of the Dresident

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1989 in as much as it is dependent upon the Constitution (Sixty-fourth Amendment) Bill, 1989."

The Motion was adopted

12.29 hrs.

CONSTITUTION (SIXTY-FIFTH AMEND-MENT) BILL

[English]

THE PRIME MINISTER (SHRI RAJIV GANDHI): I beg to move\*:

"That the Bill further to amend the Constitution of India be taken into consideration"

MR. SPEAKER: The House will take up items 11 and 13 together.

CONSTITUTION (SIXTY-FOURTH
AMENDMENT) BILL
AND
CONSTITUTION (SIXTY-FIFTH AMENDMENT ) BILL

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration."

"That the Bill further to amend the Constitution of India be taken into consideration."

PROF. N.G. RANGA (Guntur): I wish to congratulate the Lok Sabha as well as the other Sabha for getting a unique opportunity of considering these two amendment Bill introduced by the Prime Minister. So many

Bills have been introduced—some of them are discussed also-in order to amend the Constitution. They were given notice of mostly by private Members during the time reserved for private Members. Very few of them have come to be considered and accepted byt no Bill during the last 41 years has come to be moved by the Government with such high ideals behind it, with such great importance attached to it as these two Bills. Therefore, I am extremely happy to have this opportunity, having been a Member of the Constituent Assembly, to move today to recommend to the House that they should pass these Bills and hail them, as our Prime Minister has rightly termed it, as revolutionary approach and revolutionary achievements. I wish also to express my satisfaction with the Parliamentary Group which has taken the initiative in organising the Seminar and, Sir, you also share the congratulations from me for having given an opportunity to a number of important people from different States, in additional to the Planning Commission, to gather in the Main Committee Hall in the Parliament House Annexe under your Chairmanship and give their detailed considerations to these Bills. That is how our Lok Sabha and our Lok Sabha leaders also should function. I am extremely sorry that most of the Opposition Members are absent today. I condole with them and, I am sure, the people would not be able to appreciate their behaviour. As the Prime Minister has already made his criticism, I agree with him that they have run away from their sworn duty that they had sworn here in this House, and the sworn purpose for which the people had sent them here. For forty years, our villages have been kept outside the purview of our Constitution in a fundamental manner. In an apologetic fashion, an amendment was moved in the Constituent Assembly and passed, charging the State Governments to pass necessary legislation in order to provide our villages with Panchayats and Panchayat administration. Several of us in those days and at that time expressed our dissatisfaction with the failure of the leaders of our Constituent Assembly, the legal luminaries of the Constituent Assembly, to give more effective

<sup>\*</sup>Moved with the recommendation of the President.